

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 295/GT/2020**

Subject: Petition for revision of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 1.4.2014 to 31.3.2019

**Petition No. 428/GT/2020**

Subject: Petition for approval of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 1.4.2019 to 31.3.2024

Petitioner: NTPC Limited

Respondents: UPPCL and 10 others

Date of Hearing: **28.7.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri Venkatesh, Advocate, NTPC  
Shri Siddharth Joshi, Advocate, NTPC  
Shri Abhishek Nangia, Advocate, NTPC  
Ms. Simran Saluja, Advocate, NTPC  
Shri Punyam Bhutani, Advocate, NTPC  
Shri Rohit Ladha, NTPC  
Shri Shiv Bhavan, NTPC  
Shri Aditya Ajay, Advocate, BRPL/BYPL  
Shri Rahul Kinra, Advocate, BRPL/BYPL  
Shri Aashwyn Singh, Advocate, BRPL/BYPL  
Shri Abhishek Kumar Srivastava, BYPL  
Shri Sameer Singh, BYPL  
Ms. Megha Bajpeyi, BRPL  
Shri Anand Kumar Shrivastava, Advocate, TPDDL  
Shri Shivam Sinha, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL  
Shri Anurag Bansal, Advocate, TPDDL

**Record of Proceedings**

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner requested for time to file additional submissions in the matter. The learned counsel for the Respondents prayed for grant of time to file their replies to the additional submissions of the Petitioner.

3. Accordingly, the Commission adjourned the hearing of these petitions. The Commission also directed the Petitioner to file additional information, as under, on or before **16.8.2022**, after serving copy on the Respondents:



**In Petition No. 295/GT/2020**

- (i) *In terms of directions in order dated 18.4.2017 in Petition No. 285/GT/2014, the Petitioner shall submit relevant documents for the additional capital expenditure claimed towards Boundary Wall (Phaphund Road), Patrolling road along boundary wall, Boundary wall in acquired land, Outer boundary wall height increase, Car Shed in plant area shifting, Lighting Mast, Patrolling road along boundary wall, Phasing out of Halon firefighting system, Online environmental monitoring and Effluent Disposal Monitoring system and uses of STP water.*
- (ii) *The decapitalization value(s) for the additional capital expenditure claimed towards Retrofitting of 400kV ABCB with SF6 CBs, Supply & Erection of Numerical Generation Protection Relay and Energy Efficient Pumps for AUGPS.*
- (iii) *The obsolescence report / recommendations of OEM suggesting the replacement of the assets for additional capital claimed towards Supply cum Erection of 220V & 50V DC Chargers & Batteries for Switchyard, 216kV, 10kA Gapless Type Lightning Arrester (LA);*
- (iv) *Soft copy of Form 15, Form 15 A and Form 15 B as submitted vide affidavit dated 25.10.2019;*
- (v) *Reconciled liability addition during the respective years claimed in Form 18 and Form 9A. Submit soft copy of Form 18, if revised;*
- (vi) *Reconciled liability discharges during the respective years as claimed in Form I(I), Form 9A and Form 18. Submit soft copy of Form 18, if revised.*

**In Petition No. 428/GT/2020**

- (i) *Justification for the increase in the share of RLNG gas consumption from 10.56% during 2014-19 to 35.31% during 2019-24.*

4. The Respondents shall file their replies on or before **30.8.2022**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **7.9.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. The Petitions shall be listed in due course for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

